

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (DB) No. 478 of 2019**

.....

Kanchan Munda --- --- Appellant

Versus

The State of Jharkhand through N.C.B. -- --- Respondent

---

**CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh**  
**The Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through Video Conferencing

---

For the Appellant : Mr. Anil Kr. Ganjhu, Adv.  
For the N.C.B. : Ms. Shreeshha Sinha, A.C. to A.S.G.I.

---

**10/07.09.2021** It appears from the order dated 04.01.2021 that on the request of learned counsel for the appellants, the matter was adjourned to be listed after the situation normalizes and the courts are held in physical mode. Liberty was given to the learned counsel for the appellant to mention the matter when the situation normalizes. The order dated 04.01.2021 has been passed by a Coordinate Bench of this Court presided over by Hon'ble Mr. Justice H.C. Mishra and Hon'ble Mr. Justice Rajesh Kumar.

Since one of the Hon'ble Judge of the Coordinate Bench is available, Registry may place the matter before the appropriate Bench, if necessary, with the permission of Hon'ble the Chief Justice.

*(Aparesh Kumar Singh, J.)*

*(Anubha Rawat Choudhary, J.)*

Shamim/